

**IN THE INCOME TAX APPELLATE TRIBUNAL
HYDERABAD 'B' BENCH : Hyderabad**

(Through Video Conference)

**Before Smt. P. Madhavi Devi, Judicial Member
And
Shri A. Mohan Alankamony, Accountant Member**

**ITA No. 1687/Hyd./2017
Assessment Year: 2011-12
&
ITA No. 1889/Hyd./2017
Assessment Year: 2012-13**

M/s M+W Singapore Pte Limited
(Formerly known as M+W Zander (S)
Pte Limited)
Hyderabad

vs. DCIT
International Taxation-1
Hyderabad

PAN: AACCM4012H

(Appellant)

(Respondent)

For Assessee: None.
For Revenue: Sh. Rohit Mujumdar, D.R.

Date of Hearing : 14/12/2020
Date of Pronouncement : 17/12/2020

ORDER

PER Smt. P. Madhavi Devi, J.M.

Both these are assessee's appeals filed against the separate orders of CIT(A)-10, Hyderabad dated 31.05.2017 relating to A.Y. 2011-12 and order dated 30.6.2017 relating to A.Y. 2012-13 passed u/s 143(3) r.w.s. 144C of the Income Tax Act, 1961.

These appeals were taken up for hearing through Video Conference on 14.12.2020 and both the parties were heard.

2. The Ld.AR for the assessee has submitted withdrawal application dated 16.11.2020 stating that the assessee has opted to settle the dispute relating to the tax arrears for both the A.Ys. under consideration under “*Vivad Se Vishwas Scheme, 2020*”. He further submitted that an application to this effect has been filed by the assessee and that the assessee has also received Form- 3.

3. The Ld.DR has no objection to the same.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeals as Pr.CIT (IT&TP) has issued Form-3.

5. However, the aforesaid is subject to a caveat that in case the dispute relating to tax arrears for the captioned A.Ys. is not ultimately resolved in terms of the afore-stated Act, the appellant (i.e. the assessee) is at liberty to approach the Tribunal for reinstatement of the appeal and the Tribunal shall consider such application appropriate as per law. The Ld.DR for the revenue has no objection with regard to the aforesaid caveat.

6. In the result, both these appeals of the assessee are dismissed as ‘withdrawn’.

Order pronounced in Open Court on 17/12/2020.

Sd/-

(A. MOHAN ALANKAMONY)
ACCOUNTANT MEMBER

Sd/-

(P. MADHAVI DEVI)
JUDICIAL MEMBER

Dated: 17th December, 2020

• *gmv*

Copy of Order forwarded to:

1. M/s M+W Singapore Pte Ltd. India Branch Office (Formerly known as M+W Zander (S) Pte Limited), Level 10, Kapil Towers, Survey no.115/1, I.T.Park, Financial District, Nanakramguda, Hyderabad.
2. DCIT, International Taxation-1, Hyderabad.
3. CIT(A)-10 Hyderabad
4. CIT (IT & TP), Hyderabad.
5. Chief CIT (IT) (SZ), Bengaluru
- 6 D.R. ITAT Hyderabad
7. Guard File